

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-IV**

**Item No. 106  
IB-394/ND/2019**

**IN THE MATTER OF:**

**Fine Group Corporation Ltd.**

**...PETITIONER**

**Vs.**

**Lemon Electronic Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 24.06.2020**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

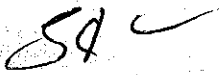
**SHRI. NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

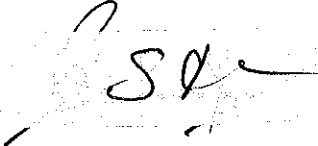
**For the Resolution Professional**

**:Mr. Piyush Barival, Adv.**

**ORDER**

Heard the submissions made by the Learned Counsel for the RP. The Learned Counsel for the RP has submitted that on 25<sup>th</sup> March 2020 after filing the report informing the Constitution of CoC and the CoC consists of three financial institutions and three Operational-creditors. The Learned counsel for the RP has also submitted that the First Progress Report has been filed. Registry is directed to place First Progress Report stated to have been filed within a week days. Matter is adjourned to **10.07.2020**.

  
**(Narender Kumar Bhola)**  
**Member (T)**

  
**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)